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WP-17619-2025

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,
ACTING CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF
ON THE 18th OF JUNE, 2025

WRIT PETITION No. 17619 of 2025

SOMNATH SINGH THAKUR

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

.....
Appearance:

Shri Dharmendra Patel - Advocate for petitioner.

*Dr. Siddharth Sigh Chouhan - Additional Advocate General for
respondent/State.*

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ORDER

Per. Sanjeev Sachdeva, Acting Chief Justice

We notice that between the petitioner and the private respondents, there are several litigations pending. Accordingly, petitioner cannot maintain the present petition which has been filed as a Public Interest Litigation.

Learned counsel for the petitioner seeks leave of this Court to withdraw the petition reserving the right of the petitioner to initiate appropriate proceeding in accordance with law.

In view of the above, petition is dismissed as withdrawn.

All rights and contentions of the parties are reserved.

(SANJEEV SACHDEVA)
ACTING CHIEF JUSTICE

(VINAY SARAF)
JUDGE

